

neglects his duties required to be performed by him under this Act, shall be punishable with imprisonment for a term which shall not be less than six months but which may extend to one year". In so far as the above two Acts are concerned, no complaint of any misuse by Police officers has been received.

Misuse of Anti-Dowry Act

3202. DR. RAMESH CHAND TOMAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some cases of misuse of Anti-Dowry Act by police have come to the notice of the Government;

(b) if so, the details thereof; and

(c) the steps taken by the Government to ensure that innocent persons are not harassed on the false complaints?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) Complaints regarding misuse of anti-dowry Act and other Acts by police are received from time to time. As 'Police' is a State subject, these are referred to State Governments concerned. It is for the State Governments to take such measures as are necessary to ensure that law of the land is implemented without fear or favour. Central Government on its part has been stressing upon the State Governments not only the need to ensure implementation of the laws in letter and spirit but also need to bring about an awareness in general public about the laws/instructions regarding anti-dowry and other Acts.

Safai Karamcharis

3203. SHRI MANGAL RAM PREMI : Will the Minister of WELFARE be pleased to refer to the reply given to Unstarred Question No. 2586 dated March 11, 1997 regarding Safai Karamcharis and state:

(a) whether the information has since been collected; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) No, Sir. The matter is being pursued and a consolidated statement shall be laid on the Table of the House after receiving complete information from all States/Union Territories.

Integrated Dairy Development

3204. SHRI G.L. KANAUIA : Will the Minister of AGRICULTURE be pleased to state:

(a) whether several proposals for integrated dairy development in non-operation flood areas are pending with the Union Government;

(b) if so, the details thereof, State-wise;

(c) the amount involved in each case; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) No proposal for Integrated Dairy Development Project in Non-Operation Flood areas is pending with Union Government.

(b) to (d) Do not arise.

Violation of Human Rights by Police Officials

3205. SHRI AMAR PAL SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered against police personnel for alleged violation of human rights during the last three years when they were fighting against terrorism;

(b) the number of cases finally investigated;

(c) the number of cases in which court have taken cognizance of deference;

(d) whether the Government are aware of the demoralisation being caused in the constabulary on account of these cases; and

(e) if so, the action proposed to be taken by the Government to deal with this situation and maintain the morale of the police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (e) Information is being collected and will be laid on the Table of the House.

[Translation]

Ashram Schools under Tribals Sub-Plan

3206. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of WELFARE be pleased to state:

(a) the assistance/aid released under the scheme of Ashram School through the Tribal Sub-Plan, State-wise;

(b) whether the assistance under the said scheme has been released to Bihar so far;